



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/241/2013/ARE-8

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 24.01.2019

RECOMMENDATION

Sub:- Departmental inquiry against Shri H. M. Rudresh,  
the then Child Development Project Officer,  
Mulabagilu Taluk, Kolar District - reg.

Ref:- 1) Government Order No. ಮಮಇ 128 ಎಸ್‌ಜೆಡಿ 2013  
dated 17.05.2013.

2) Nomination order No. LOK/INQ/14-A/241/2013  
dated 24.05.2013 of Upalokayukta-2, State of  
Karnataka.

3) Inquiry report dated 21.01.2019 of Additional  
Registrar of Enquiries-8, Karnataka Lokayukta,  
Bengaluru.

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The Government by its order dated 17.05.2013 initiated the disciplinary proceedings against Shri H. M. Rudresh, the then Child Development Project Officer, Mulabagilu Taluk, Kolar District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/241/2013 dated 24.05.2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry

Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014 dated 14.03.2014, the Additional Registrar of Enquiries-6, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the departmental inquiry against DGO for the alleged charge of misconduct said to have been committed by him. Finally, by Order No. UPLOK-2/DE/2016 dated 03.08.2016, the Additional Registrar of Enquiries-8, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the departmental inquiry against DGO for the alleged charge of misconduct said to have been committed by him.

3. The DGO - Shri H. M. Rudresh, the then Child Development Project Officer, Mulabagilu Taluk, Kolar District was tried for the following charge:-

“That you DGO Shri H.M. Rudresh, Child Development Project Officer, Mulabagilu Taluk, Kolar District (now retired) while working as CDPO at Mulabagilu, Kolar District, being a responsible officer, failed to visit the Anganawadi Centers in your jurisdiction from time to time and thereby allowed the supplemental nutritious food being

misappropriated by Smt. Srirangamma, worker of K. Hossalli, Anganawadi Center, Mulabagilu Taluk and thereby shown disregard to the supervision work by you and also gave wrong information about the actual children taking benefit of the supplemental nutritious food at Anganawadi Center, K. Hossalli and thereby failed to do the official acts and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries- 8) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Shri H. M. Rudresh, the then Child Development Project Officer, Mulabagilu Taluk, Kolar District.

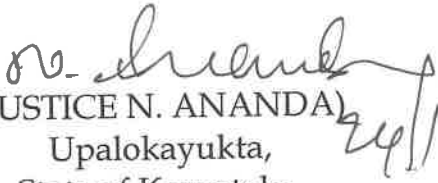
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by the Inquiry Officer, the DGO - Shri H. M. Rudresh has retired from service on 30.11.2012.

7. Having regard to the nature of charge 'proved' against DGO - Shri H. M. Rudresh, the then Child Development Project Officer, Mulabagilu Taluk, Kolar District, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to the DGO - Shri H. M. Rudresh for a period of 10 years'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka.